

Reserved.

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,

ALLAHABAD.

....

original Application No. 423 of 1999
this the 5th day of February 2004.

HON'BLE MRS. MEERA CHHIBBER, MEMBER (J)

Smt. Bhagmani Devi, w/o of B.N. Tiwari, R/o Village & Post
Pindi, District Deoria.

Applicant.

By Advocate : Sri R.K. Misra.

Versus.

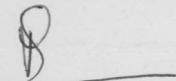
1. UNION OF INDIA through its Chairman, Railway Board,
Ministry of Railways, Rail Bhawan, New Delhi.
2. G.M., N.E.R., Gorakhpur.
3. D.R.M., N.E.R., Varanasi Division, Varanasi.
4. D.R.M. Personnel, N.E.R., Varanasi Division, Varanasi.

Respondents.

By Advocate : Sri A.K. Gaur.

ORDER

This O.A. had come-up for arguments on 23.1.2004,
since applicant had died on 30.10.2001, her legal heirs
had filed Substitution application no. 407 of 2002. The
above said M.A. was allowed, counsel for the applicant was
directed to carry-out the amendment in the array of the
parties in the Court itself. Counsel for both the sides were
heard on merits of the case and order was reserved. However,
counsel for the applicant ~~has not~~ bothered to carry-out the
amendment till date and since legal heirs have not been
substituted sofar in the array of the parties, no further
orders can be passed in the O.A. Since applicant has already
died, this O.A. has abated and the same is accordingly
dismissed. No costs.


MEMBER (J)

GIRISH/-